

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:5214
ANSWERED ON:24.04.2015
RECONSTITUTION OF CBFC
Rajesh Shri M. B.;Singh Shri Bhola

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has recently reconstituted the Central Board of Film Certification (CBFC);
- (b) if so, the details thereof along with the criteria adopted for the selection of the Chairperson and the members of the CBFC; and
- (c) the details of guidelines followed by CBFC to award the censor certification to films and documentaries?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL RAJYAVARDHAN RATHORE
(Retd.):

(a) :Yes, Sir.

(b) :Shri Pahlaj Nihalani was appointed as Chairperson of Central Board of Film Certification (CBFC) with effect from 19.1.2015 and ten other new Board Members were also appointed. The Central Government appoints the Chairperson and the Board Members of CBFC in accordance with the provisions under Section 3 (1) of the Cinematograph Act 1952 and Rule 3 of Cinematograph (Certification) Rules, 1983.

(c):Central Board of Film Certification (CBFC) certifies films for public screening in accordance with Cinematograph Act, 1952 and Cinematograph (Certification) Rules, 1983. Section 5B of the Cinematograph Act, 1952 provides principles for guidance in certifying films. Guidelines for certification of films notified under the Cinematograph (Certification) Rules lay down the principles for certification.